

Fixed for

A.H. on 12/12/94

General
8/12/94
J.D. Registrar

12/12/94

Shri. Dattamoorthy for
the appellant.

Issue notice to the
respondents to file
reply within 6 weeks.

During the course of
hearing, the learned
Counsel for the appellant
submits that he do not
press for the relief
at 8(a). Accordingly
the same is dropped.

Notice to the Respondents on 21-12-94
MS

Fix for hearing on 13/2/95.


(P.P. Srivastava)
M(B)


(B.S. Hegde)
M(J).

Notice dtd 21/12/94
served on R-2
on dtd Nil.

Chape

Dt. 13.2.95

Sl. no. 8

Shri. S.P. Kulkarni for
Shri. Dattamoorthy for
the appellants

Shri. Kankera for
Shri. P.M. Pradhan for
the respondents.

The appellant who had
been suspended by the

(2)

order dated 19.2.81 challenged the suspension in O.A. 699/87 decided on 8/10/92 and the Tribunal passed order directing that the order of suspension shall be deemed to have lasted for a period of six months from 19.2.81 and thereafter it would be deemed to be non-existing. The learned Counsel for the applicant states that the applicant has since received all pay and allowances, which would have become payable to him on the basis of this order. The relief which had not been given are as follows:-

- ① Full credit of all the earned leave and half pay leave due to him.
- ② To give the applicant telegraph training in Hindi, teleprinter training English and Hindi.
- ③ To grant time bound one promotion in the grade of Rs. 1400-2300 available on completion

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of 16 Years Service by giving effect to results of D.P.C. if Sealed cover procedure has been adopted or in the alternative, to convene a review D.P.C. to consider the same from due date; and

- ④ To grant interest on the delayed payment of pay and allowances from the day after the expiry of 90 days from the date of judgment.

The learned counsel for the applicant contends that he is not pressing for the interest in the present application.

Respondents have not filed any reply. Shri. Karkera states that the respondents would take a decision on the applicant's entitlement in respect of relief 1 to 3 within 6 months. In view of this statement, we direct the respondents to take a decision upon the applicant's entitlements to Reliefs 1, 2 & 3 within 6 months. Liberty to the applicant to approach the Tribunal, should he feel aggrieved by the decision so taken. The case is disposed of with this direction.

V.E.L.
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Order/Judgement despatched
to Applicant/Respondent(s)
on 20/2/95

24/4/95

M/R Collection

(M.R. Kothari)
M(A).

J*

(M.S. Deshpande)
V/C.